

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA -171001

No.HHC/Rules/14-61/90-VI-

Dated: 12.01.2024

NOTIFICATION

In exercise of the powers vested under Article 229 (2) of the Constitution of India and all other enabling provisions in this behalf, Hon'ble the Chief Justice of High Court of Himachal Pradesh is pleased to make following amendments in **The Himachal Pradesh High Court Officers and the Members of Staff (Recruitment, Promotion, Conditions of Service, Conduct & Appeal) Rules, 2015 :-**

Brief description of the heading	No of the Rule	Particulars of the Rule
Short Title	1	These Rules shall be called " The Himachal Pradesh High Court Officers and the Members of Staff (Recruitment, Promotion, Conditions of Service, Conduct & Appeal) 20th Amendment Rules, 2024. "
Commencement	2	These Rules shall come into force with immediate effect.
Amendment	3 (i)	In Schedule-III, Part-D, Class-IV, Serial No. 4A, "Peons", Column No. 4 "Mode of Appointment", clause (a) the words " an interview " shall stand substituted by word " criteria ". After amendment the relevant part of Rule shall read as under:- (a) 60% of the total posts by direct recruitment on the basis of criteria as referred to in Schedule IV or written test as may be prescribed.
	(ii)	In Schedule-III, Part-D, Class-IV, Serial No. 4A, "Peons", Column No. 4 "Mode of Appointment", clause (c) the word " interview " shall stand substituted by word " criteria ". After amendment the relevant part of Rule shall read as under:- (c) 5% of the total posts shall be filled up on the basis of criteria as per Schedule-IV or written test, if prescribed, from amongst the Clerks of the Advocates in the High Court/Employees of the H.P. High Court Bar Association with seven years experience as Clerk of an Advocate/ Employee of H.P. High Court Bar Association, as the case may be.
	(iii)	In Schedule-III, Part-D, Class-IV, Serial No. 4AA, "Chowkidar", Column No. 4 "Mode of Appointment", the word " interview " shall stand substituted by word " criteria ". After amendment the relevant part of Rule shall read as under:- "By direct recruitment on the basis of an criteria as referred to in

	Schedule-IV or written test as may be prescribed																		
(iv)	In Schedule-III, Part-D, Class-IV, Serial No. 4C, "Daily wages Peons/Chowkidar/ Part-time Class-IV employees", Column No. 4 "Mode of Appointment", the word " interview " shall stand substituted by word " criteria ".																		
(v)	In Schedule-III, Part-D, Class-IV, Serial No. 5, "Malies", Column No. 4 "Mode of Appointment", the word " interview " shall stand substituted by word " criteria ".																		
(vi)	In Schedule-III, Part-D, Class-IV, Serial No. 6, "Cook-cum Attendant", Column No. 4 "Mode of Appointment", the word " interview " shall stand substituted by word " criteria ".																		
(vii)	In Schedule-III, Part-D, Class-IV, Serial No. 7, "Cook-cum Chowkidar", Column No. 4 "Mode of Appointment", the word " interview " shall stand substituted by word " criteria ".																		
(viii)	In Schedule-III, Part-D, Class-IV, Serial No. 8, "Safai Karamchari", Column No. 4 "Mode of Appointment", the word " interview " shall stand substituted by word " criteria ".																		
(ix)	In Part S of the Schedule IV the heading at the top of clause (a) shall be substituted as under : "Procedure for awarding Marks in an interview for the Post of Usher" .																		
(x)	In the Note appended to the clause (a) in Part S of the Schedule IV Point No. (i), (ii), (iii), (iv), (vi) & (vii) shall stand deleted and point No. (v) shall be renumbered and substituted as under:- "(i) the experience as Class-IV shall be taken into account for the post of Usher"																		
(xi)	A new 'Part T' shall be inserted in the Schedule IV, as under:- <table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <th colspan="3" style="text-align: center;">Criteria for evaluation for the post of Peon/Mali/Chowkidar/Safai Karamchari etc</th> </tr> <tr> <td style="width: 5%; text-align: center;">1</td> <td style="width: 85%;">Merit of minimum educational qualification, in terms of the Recruitment & Promotion Rules, shall be calculated as under:- {Percentage of marks obtained in prescribed educational qualification to be calculated out of 85 marks. For Example, a candidate getting 50% marks in prescribed educational qualification will be given 42.5 marks}</td> <td style="width: 10%;"></td> </tr> <tr> <td style="text-align: center;">2</td> <td>Evaluation= 15 marks Evaluation to be made in following manner:-</td> <td></td> </tr> <tr> <td style="text-align: center;">i</td> <td>Belonging to notified Backward Area or Panchayat, as the case may be</td> <td style="text-align: center;">1 mark</td> </tr> <tr> <td style="text-align: center;">ii</td> <td>Land Less family/family having land less than 1 hectare to be certified by the concerned Revenue Authority</td> <td style="text-align: center;">2 marks</td> </tr> <tr> <td style="text-align: center;">iii</td> <td>Non-employment Certificate to the effect that</td> <td style="text-align: center;">2.5</td> </tr> </table>	Criteria for evaluation for the post of Peon/Mali/Chowkidar/Safai Karamchari etc			1	Merit of minimum educational qualification, in terms of the Recruitment & Promotion Rules, shall be calculated as under:- {Percentage of marks obtained in prescribed educational qualification to be calculated out of 85 marks. For Example, a candidate getting 50% marks in prescribed educational qualification will be given 42.5 marks}		2	Evaluation= 15 marks Evaluation to be made in following manner:-		i	Belonging to notified Backward Area or Panchayat, as the case may be	1 mark	ii	Land Less family/family having land less than 1 hectare to be certified by the concerned Revenue Authority	2 marks	iii	Non-employment Certificate to the effect that	2.5
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		none of the family members is in Government/Semi-Government Service.	marks
	iv	Differently abled persons with more than 40% impairment/disability/infirmity	1 mark
	v	NSS (at least one year) /certificate holders in NCC/the Bharat Scout and Guide/Medal winner in National level sports competitions.	1 mark
	vi	BPL family having annual income (From all sources) below Rs. 40000/- or as prescribed by the Govt. from time to time	2.5 marks
	vi i	Widow/divorced/destitute/single woman.	1,5 marks
	vi ii	Single daughter/Orphan	1 mark
	ix	Experience up to a maximum of 5 years in Government /Semi - Government Organization relating to the post applied for (0.5 marks only for each completed year)	2.5 marks
Note: Final merit list shall be drawn on the basis of marks obtained in educational qualification and evaluation.			

BY ORDER
HON'BLE THE CHIEF JUSTICE

REGISTRAR (GENERAL)

Endst.No.HHC/Rules/14-61/90-VI- 2133-41

Dated: 12.01.2024

Copy forwarded for information to:-

1. The Principal Private Secretary to Hon'ble the Chief Justice, High Court of H.P., Shimla.
2. The Secretaries to Hon'ble Judges, High Court of Himachal Pradesh, Shimla -171 001.
3. The Secretary/Private Secretary/PAs to the Registrar General/Registrar (Vigilance)/Registrar (GAD)/Registrar (Judicial Rules)/ District & Sessions Judge (L/TR) /Registrar (Admn./Rules/IT)/Registrar (Accounts)/ Registrar (Estt.) /Central Project Coordinator.
4. All the Additional Registrars/Deputy Registrars/ Assistant Registrars of this Hon'ble High Court.
5. All the Section Officers of this Hon'ble High Court.
6. The Chief Librarian of this Hon'ble High Court.
7. The Section Officer (Computer) High Court of Himachal Pradesh for conversion into digital form and uploading the same on e-Gazette.
8. The Co-ordinator, NIC deputed in the High Court for updating the High Court website.
9. Guard file.

31/1/24

(Aman Sood)
Registrar (Rules)

364